

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA-2 of 2014 in
DFR-2595 of 2013**

Dated : 10th January, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Transmission Corporation of Andhra Pradesh
Ltd. & Ors. ... Appellant(s)**

Versus

M/s S.L.S. Power Ltd. & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Proxy counsel for
Mr. A. Subba Rao

ORDER

It is submitted that already the amount of Rs. 1,00,000/- has been deposited as far as four respondents are concerned and for other Respondents the learned counsel for the Applicant seeks for waiver of the payment of balance amount of court fee. The learned counsel for the Applicant undertakes to serve copies on all the other Respondents.

In that view of the matter, the Application is allowed.

The Registry is directed to number the Applications and post the matter on **27.01.2014.**

(Rakesh Nath)
Technical Member
ts/vt

(Justice M. Karpaga Vinayagam)
Chairperson